

12.31 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

DECLARATION OF REPUBLIC BY RHODESIAN
GOVERNMENT

श्री कंवर लाल गुप्ता (दिल्ली सदर) : मैं अक्लिम्बर्नीय लोकमहत्व के निम्नलिखित विषय की और वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह उस बारे में एक वक्तव्य दें :-

राडेशिया की सरकार द्वारा गणतंत्र की घोषणा और उस पर भारत सरकार की प्रतिक्रिया ।

RE: CALLING ATTENTION NOTICE
(Query)

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, General Cariappa's statement is a very serious one. Even though I have given notice about that, it has not been admitted.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order under rule 376 (2). I may say in the beginning that I have nothing against the Calling Attention Notice of Shri Kanwar Lal Gupta. I will make it very clear. Under rule 376 (2) a point of order may be raised in relation to the business before the House. At the moment the business before the House is the Calling Attention Notice and I am raising a point of order on that.

Yesterday we were informed by the Lok Sabha Secretariat that a Calling Attention Notice on the statement of General Cariappa has been admitted and it is being balloted at 1 p.m. Then we were told that it will be put on the order paper for today. Unfortunately, to our surprise, we came to know in the evening that another calling attention notice moved by my hon. friend, Shri Kanwar Lal Gupta, has been put in the order paper for today. I do not say for a moment that this calling attention notice is not important;

it may be more important. But I am not on that point.

In the mean time, we see in the newspapers that Rajya Sabha is going to discuss a calling attention on the same subject today. We also find from the newspaper that General Cariappa called on Prime Minister Indira Gandhi Wednesday afternoon. The press report further says that General Cariappa met Home Minister Chavan and Lok Sabha speaker Shri Dhillon. Sir, you are the representative of the people and the custodian of this august House. You have every right to meet anyone you like. But here is a case where a calling attention notice about him was pending in the House. General Cariappa could have contradicted it outside the House. The Home Minister could have contradicted General Cariappa if he had to issue any contradiction.

But General Cariappa of all persons who was in the dock till yesterday and even this morning met the Lok Sabha. Speaker and the Prime Minister. . . . (Interruption) It is a very important and serious matter. We have tabled a calling-attention notice on the basis of the PTI news that appeared in the *Times of India* Delhi Edition, of 10th March. Then, General Cariappa met the hon. Speaker, that is, you. You have every right to meet him. But what happens if tomorrow there is a calling-attention notice against Birla? Do you expect Birla to meet you and give an explanation? It is highly irregular. I appeal to your sense of justice and impartiality to admit this calling-attention notice. General Cariappa must face what other people have faced in this House.

SHRI H. N. MUKERJEE (Calcutta—North-East) : Something which is apparently rather serious appears to have been reported by what the hon. Member has just now read. I do not understand the hocus, pocus behind this kind of change. Yesterday some Members were told that this matter was to be put on the agenda, the names were balloted and the subject was important enough—threatening of a *coup d'etat* by a former Commander-in-Chief of this country. If that sort of thing can be pushed out of the picture by the kind

[Shri H. N. Mukerjee]

of report which I hear for the first time from Shri Banerjee, certainly an explanation of this hocus-pocus is called for. Something of very dire character has happened behind the scene. On many occasions I discovered that in regard to calling-attention matters, many items are pushed away for God knows what reason and some other items are put in. It has gone for too long. That is why I want an explanation of this..... (Interruption)

SHRI S.M. BANERJEE : It is a breach of privilege and I shall move a motion against General Cariappa.. (Interruption).

श्री मधु लिमये (मुन्गेर) : अध्यक्ष महोदय, मुझे भी आप उसी के बारे में कृपया सुन लीजिये। ध्यान आकर्षण नोटिसों को स्वीकार करने के बारे में मैं कहना चाहता हूँ।

अध्यक्ष महोदय, अभी जनरल करिअप्पा के बयानों के बारे में जो भी श्री बनर्जी ने कहा है मैं उसकी तारीफ करता हूँ। अगर आपने यह पहले तय किया था कि इस नोटिस को मान लिया जायगा तो फिर किसी भी जनरल के या प्रधान मंत्री के भी कहने पर आपको उस को अस्वीकार नहीं करना चाहिये था। एक बात तो यह रही।

दूसरी बात मैं आप के सामने यह रखना चाहता हूँ कि ध्यान आकर्षण प्रस्तावों को मानने के लिये आपने कोई एक नियम बनाये थे लेकिन इस सत्र के प्रारम्भ से मैं देख रहा हूँ कि महत्वपूर्ण प्रश्नों के ऊपर ध्यान आकर्षण प्रस्ताव नहीं आ रहे हैं। इसीके दो उदाहरण हैं। रोडेशिया का किया मैं वह मानता हूँ कि ठीक किया। लेकिन फरक्का बराज के बारे में श्री गंगा के पानी के बंटवारे के बारे में हम लोगों ने ध्यान आकर्षण का नोटिस दिया था लेकिन हमने यह देखा कि श्री के० एल० राव को जबकि कार्य सूची में एजेंडे में उनका बयान नहीं था तो भी आपने सत्र के अन्त में उन को बैठक के अन्त में बयान पढ़ने दिया। अब यह बात तय हो चुकी है कि इस सदन में अगर इस विषय के बारे में पहले से कॉलिग अटेंशन नोटिस

आया है तो मंत्री महोदय अपने से कोई बयान नहीं दे सकते बल्कि वह वैसा ध्यान आकर्षण प्रस्ताव के जवाब में ही दे सकते हैं। उसका भी उल्लंघन हुआ है।

एक और बात कि कीमनवैल्य के सेक्रेटरी जब यहां पर आये थे तो श्री दिनेश सिंह ने उनसे कहा था कि कीमनवैल्य सुपरफुलुअस हो गया है। यह अखबारों में आया था। उसके ऊपर हम ने कॉलिग अटेंशन नोटिस दिया लेकिन ताज्जुब की बात है कि इसके बारे में भी आपने कोई निर्णय नहीं किया। अब सवाल यह उठता है कि इस सदन को महत्वपूर्ण घटनाओं पर विचार करने का मौका दिया जायगा या नहीं। आपका जो क्राइटेरिया है उसके अनुसार इन सारे प्रस्तावों को स्वीकार करना चाहिए था। मैं फिर आपसे प्रार्थना करता हूँ कि फरक्का का सवाल हो, कीमनवैल्य के बारे में बयान हो या करिअप्पा वाला बयान हो उन पर हमको सवाल करने का पूरा मौका मिलना चाहिए।

SOME HON. MEMBER rose—

MR. SPEAKER : All of you please sitdown. Please listen to me before you say anything.

SHRI JYOTIRMOY BASU : I thought you promised to give me a minute.

MR. SPEAKER : Is it a point of order ?

SHRI JYOTIRMOY BASU : Yes, Sir. I support what Mr. S.M. Banerjee has said. I may give you some more examples. On Shiv Sena activities, a call Attention notice was given and you said, "It is under consideration." But nothing happened. Similarly, on hashish racket, you said that the Minister was making the statement. We are not here to watch a circus. We are chosen representatives of the people as you are. Unless you allow us to function well.....(Interruptions) We are not going to accept this arbitrary action of any secretariat or any set-up. We must be given a fair chance here when very important things are being raised on the

floor of the House. The whole thing is being made a mockery. (*Interruptions*)

SHRI P. VENKATASUBBAIAH (Nandal): I would like to say a word about it. With regard to the admissibility of the Call Attention notice, Mr. S.M. Benerjee has said something. I am not going into the merits of the case at all. Whether Gen. Cariappa has seen you or the Prime Minister or the Home Minister is a different matter altogether.

SHRI S.M. BANERJEE : Why ? (*Interruptions*)

MR. SPEAKER : Order. order.

SHRI P. VENKATASUBBAIAH : With regard to the admissibility of Calling Attention notices, it is for you, Sir, to decide the priority as to which Call Attention notice it is to be given.

Here, Mr. S. M. Banerjee has introduced a new element.....(*Interruptions*) He has introduced a new element in his defence for not admitting the Call Attention notice. He has by implication, attributed motives to you that because Gen. Cariappa has met you, you have not allowed this Call Attention notice. I want you to take note of this. (*Interruptions*)

SHRI KANWAR LAL GUPTA: He is making a charge against you, as the Speaker. (*Interruptions*)

MR. SPEAKER: Order, order. Will you please sit down ?

I will explain the whole position.

SHRI JYTIRMOY BASU : There are manipulations....(*Interruptions*)

MR. SPEAKER : Order, order. Let me explain the position.

SHRI P. VENKATASUBBAIAH : He alleges that some Members manipulate the secretariat. This is very bad. I want your ruling. That should be expunged. (*Interruptions*)

SHRI JYOTIRMOY BASU : Why should I be frightened ? (*Interruption*)

SHRI BALRAJ MADHOK (South Delhi) If an allegation is made against you, Sir, we protest against it. Any Member whoever he may be, if he makes any insinuation against hon. Members and against you Sir, we protest against it. Action should be taken against him. (*Interruptions*)

MR. SPEAKER : Order, Order Please listen to me.

I was approached by two hon. Member of this house sitting opposite that I should consider Gen. Cariappa's statement, based on a press report. I am very cautious about Call Attention motions involving some people-outside the House, and I must be satisfied. I told them that I will seriously consider it and I don't think there should be any objection if this report is all right, if this report is correct. I said in the House that I will consider it on merits I said in the House. I actually had a mind to allow it yesterday.....(*Interruptions*)

SHRI S.M. BANERJEE : You had allowed it. (*Interruptions*)

MR. SPEAKER : Gen. Cariappa did happen to see my remarks that I will consider it on merits and he saw me yesterday.....(*Interruptions*)

SHRI VASUDEVEN NAIR (Peermade) : It was made in the House.

MR. SPEAKER : Yes it was made in the House.

SHRI H.N. MUKERJEE : This remark was made in the House. It is mysterious how things are happening; God knows from where..... (*Interruptions*)

MR. SPEAKER : After all we can not solve anything by mere suspicion.

SHRI H.N. MUKERJEE : We want the Chair to be above suspicion.

MR. SPEAKER : No please. Gen Cariappa came to me and he said that he

[Mr. Speaker]

read the news. This is the original PTI report which I have brought from PTI.

SHRI S.M. BANERJEE : This is also from PTI.

MR. SPEAKER : Please sit down. I should be allowed to say what I want to say. He said, 'This is the original PTI report. I was surprised that the original PTI report was entirely different. He said, 'No other system except democracy can function and military or army rule is out of question. It can never be imposed. I was rather surprised in what PTI quoted there. I asked the Secretary to show it to the Members concerned. Meanwhile I withheld this calling attention. If you are satisfied with what the PTI report said, it is all right. What is the reason for this difference between these two reports? I, sitting here, do not think that we have all powers to involve any body or say that nobody can see the Speaker.

SHRI S.M. BANERJEE : Mr. E.M.S. Namboodiri pad, Mr. A.K. Gopalan and Mr. Ranadive; when they made a statement, it was discussed in the House. They were never given an opportunity to explain.

SHRI H.N. MUKERJEE : It is for the Government, to reply. Rajya Sabha is discussing it. Government will reply to it in this House.

MR. SPEAKER : I do not allow so many calling attention motions. Not 10 or 20 but nearabout 30 calling attention notices come everyday. Do you thing all the 30 calling attention motions should be allowed? You have to bring only one. (Interruptions) You can change the Rules. You can fix another procedure. (Interruptions)

SEVERAL HON. MEMBERS rose.—

MR. SPEAKER : I cannot hear you, if you all speak at one and the some time.

SHRI : S.M. BANERJEE : Gen Cariappa met the Speaker. This is a matter of privilege. I move a motion of privilege.

MR. SPEAKER : Please sit down.

SHRI JYOTIRMOY BASU : There are manipulations every where.

MR. SPEAKER : I told the Secretary to show the statement to the Members and ask them whether in view of this statement will it be desirable to allow it? Mean while I put some other motion. I am prepared to call all of you to see the PTI report and in spite of that if you still insist, I have no objection. (Interruptions)

SHRI HEM BARUA (Mangal dai) : Sir, what you said raises a fundamental issue, in the fact that you decided to admit the motion as you said that you were on the point of allowing the calling attention motion, but at the intervention of Gen. Cariappa you did not allow it. If private individuals can go and approach the Secretary, what will be the the impression in the House?

MR. SPEAKER : What is the harm if I see the original PTI report and show it to the Members who have based their motion on the press report and discuss it with them and in the meantime keep it pending?

SHRI CHENGALRAYA NAIDU (Chittoor) : On a point of order. I had also tabled a calling-attention-notice on Gen. Cariappa's speech. I am not insisting that it should be taken up and I am not pressing for it; it is up to you to admit it or not to admit it. Yesterday, your staff came and told me that the calling-attention-notice had been admitted and it was coming up today. But today you are saying that you are not going to allow it this morning, because Gen. Cariappa called on you and explained something. Is it not your duty to inform us at least in writing that you are not allowing it on such and such a ground? Is it right on the part of the Speaker to do the things *ex-parte*? Is it right on the part of the Speaker to give an *ex-parte* order without informing those Members who are a party to it? I was a party to it, but I was not informed.

MR. SPEAKER : My original instructions were based on the press reports on which the Members had based their notices. I would like them to see the original PTI report of the speech and still if they think that it should be taken up, I have no objection.

SHRI M.L. SONDHI (New Delhi) : On a point of order. Taking advantage of this, if the hon. Minister gets away, then what are we here for ?

SHRI RANJEET SINGH (Khalilabad) : There are two issues involved, the issue of fundamental procedure and the issue of the Fundamental Right of a free citizen who is no longer bound down by military service rules and regulations, to advocate and express his personal opinion about the type of government which he thinks would be good for the country.

SHRI SHASHI BHUSHAN (Khargone) : He should be arrested. जो लोग प्रजातंत्र के दुश्मन हैं, वे करिअप्पा की मदद कर रहे हैं। आप उनके हाथ में खेल रहे हैं। यह गलत बात है। आप मदन की राय ले लें।

SHRI RANJEET SINGH : Do I have a right to speak or not ? You can muzzle Gen. Caripappa but you cannot muzzle me. (Interruption)

MR. SPEAKER : I had originally admitted it on the basis of the news item given to me. But when I saw the original, I found that it would not have been proper for me to allow the calling-attention notice knowing full well that the original version was entirely different from the newspaper report. It was not proper for me to admit it when I knew that what had been supplied to me was a wrong thing.

SHRI H. N. MUKERJEE : You are not the Government of the day. You are the Speaker of the House. You have not got the apparatus to verify it. You cannot find out.....

MR. SPEAKER : The hon. Member can discuss it with me and see whether the report in the press is correct or whether the PTI original report is correct.

SHRI H. N. MUKERJEE : On the basis of your own verification, you cannot do it. You should have left it to Government to verify. You owe an explanation over and over again to this House on this matter.

MR. SPEAKER : I cannot bring up a motion here on the basis of a wrong news.

SHRI H. N. MUKERJEE : You owe an explanation to the House. You have not got the apparatus to verify these things. It is for Government to verify it. How can you verify it?

SHRI BAL RAJ MADHOK : These people who are destroying the Constitution, who have no respect for democracy and who have no respect for the [Constitution and who are talking in this fashion are insulting the Chair. It is very wrong, and they must be pulled up. (Interruptions).

MR. SPEAKER : I have got the original PTI report here (Interruptions).

SHRI BAL RAJ MADHOK : These members are disturbing the House. The whole House stands by you.

श्री शशि भूषण : आप इस विषय पर सदन की राय ले लें। यह बहुत गलत खबर है आपका। मैं प्रोटैस्ट करना हूँ। आप सदन की राय ले लें। संसद् सदस्यों के अधिकारों की आप ध्वहेलना कर रहे हैं। ऐसे व्यक्तियों की आप मदद कर रहे हैं जो देश में सेना का शासन चाहते हैं, जो प्रजातंत्र के दुश्मन हैं। आप हाउस में उसको डिमकस नहीं होने दे रहे हैं (Interruptions).

SHRI SURENDRANATH DWIVEDY (Kendrapara) : May I make a suggestion? (Interruptions)

SHRI H. N. MUKERJEE : We will leave the House if you take this kind of stand. We cannot stomach this kind of behaviour on your part (Interruptions).

Shri H. N. Mukerjee and some other hon. Members then left The House.

श्री शशि भूषण : यह आपका बहुत गलत रबया है। मैं प्रॉटेस्ट के तौर पर बाहर जा रहा हूँ।

(*Shri Shashi Bhuasan then left the house.* (*Interruptions.*))

श्री स० भों० बनर्जी : जनरल करिअप्पा को बुलाओ, तब जायेंगे।

श्री रामावतार शास्त्री (पटना) : जो फासिस्ट हैं, जो साम्प्रदायिकतावादी हैं, उनको आप तरजीह दे रहे हैं। यह तरजीह नहीं चलेगी। आप फासिस्टों को पनाह दे रहे हैं। इतिहास क्षमा नहीं करेगा। (*Interruptions.*)

MR. SPEAKERT Will they please move on ?

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Contd.

DECLARATION OF REPUBLIC BY RHODESIAN GOVERNMENT--

Contd.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Mr. Speaker, Sir, the Prime Minister has already stated the stand of the Government of India on the recent development in Rhodesia in the course of her reply to the debate in this House on the 4th of March on the President's Address to the joint session of Parliament. Honourable Members are aware that we withdrew our Mission from Salisbury six months before the Unilateral Declaration of Independence and have had no connections with the illegal regime. We have steadfastly supported the U. N. sanctions and have repeatedly called upon the Government of U. K., as the administering power, to take all measures including the use of force, to establish majority rule in Rhodesia.

We consider the act of the racist regime to declare itself a Republic as totally

illegal. We hope that it will not be recognised by any civilised nation in the world. We also hope that all the States which continue to maintain diplomatic, consular, economic or military connections with Rhodesia will immediately sever their connections with it. In this connection, We are happy to note that some Governments which had representation in Rhodesia such as U. S. A., France, F. R. G., Italy, Netherlands and Norway have decided to withdraw their Consulates from Salisbury.

We are convinced that the illegal regime would not have survived if all the members of the U. N. had strictly observed the general and mandatory sanctions adopted by the Security Council. Keeping in view the fact that these sanctions have not succeeded so far, we believe that full support to the UN resolutions by all member States including the use of force by UK is the only way to establish the legitimate rights of the people of Zimbabwe.

In line with our policy on this subject, we shall continue to support any proposals that may be put forth in the U. N. and outside for establishing majority rule in Zimbabwe on the basis of one man one vote.

I am sure the House will join me in conveying our tribute, sympathy and support to the patriots of Zimbabwe in their just struggle against the illegal racist regime of Salisbury for their inalienable right to freedom.

SHRI KANWAR LAL GUPTA : I have not heard anything of the reply (*Interruptions.*)

MR. SPEAKER : Will hon. members who are interrupting please move on ? (*Interruptions.*)

DR. RAM SUBHAG SINGH : The business of the House should be conducted peacefully. The Leader of the House should have been here to see that order is restored. Where is the Leader? (*Interruptions.*)

SHRI S. M. BANERJEE : Bring Gen. Cariappa here. (*Interruptions.*) On a point of order . . . (*Interruptions.*)